

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.565/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M

Name of the Company	Foseco India Ltd.-Versus-Jai Balaji Industries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01 ANJAN KUNAR ROY, FCS

APPLICANT
(OPERATIONAL
CREDITOR)

[Signature]
01/12/17

01. Mrs. Manju Bhutera, Adv
02. Mrs. Sonia Sharma, Adv

[Signature]
For the
Corporate
Debtor

[Signature]
Sonia Sharma
Advocate
11/12/17

ORDER

Ld. Pr. CS for the operational creditor and the Ld. Counsel for the corporate debtor are present.

Heard the arguments of the Ld. Counsel of both the parties. But Ld. Counsel for the corporate debtor informed that she has submitted a proposal for settlement to the operational creditor and the Ld. Pr. CS for the operational creditor submitted that he has to take instructions from his client, so he needs time.

Keeping in view of the submissions of both the parties the case is adjourned.

List on 06/12/2017.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(V.P.Singh)
Member (J)